

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 1440/1996.

Date of decision: 9th September, 1997.

Between:

R.Ramesh. .. Applicant.

And

1. Union of India represented by its Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, Ayakar Bhavan, Basheer Bagh, Hyderabad. Respondents.

Counsel for the applicant: Sri J. Sudheer

Counsel for the respondents: Sri V.Bhimanna.

Coram:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J).

JUDGMENT.

(per Hon'ble Sri R.Rangarajan, Member (A)).

..

Heard Sri J.S.Sudheer, for the applicant and
Sri V.Bhimanna for the respondents.

The applicant was appointed as a Data Entry
Operator in the scale of Rs.1200-2040 with effect from
23-9-1988, the date of his joining in the Department.
He was given the scale of pay of Rs.1350-2200 with
effect from 11-9-1989 as per the instructions given

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by the Ministry's letter No. F.7(A)/IC/86(44) dated 11.9.1989.

He requests for fixation of pay in the pay scale of Rs.1350-2200 with effect from his date of joining i.e., 23-9-1988. He filed a representation dated 12-10-1995 (Annexure VIII Page 31 to the O.A.,) and another representation dated 1-10-1996 (Annexure 11 Page 39 to the O.A.). Both the representations are still to be disposed of.

The O.A., is filed praying to put the applicant in the pay scale of Rs.1350-2200 from the date of his joining duty in the Department as Data Entry Operator i.e., from 23-9-1988 and grant him the consequential benefits such as arrears of pay etc.

This O.A., is similar to the O.A.1437/96 which was disposed of today. Hence, we follow the same direction as given in O.A.1437/96 and direct the respondents as under:

- a) The representations of the applicant referred to above should be disposed of in accordance with the law taking due note of the Judgment in O.A.957/90 and the order in SLP filed against that judgment.

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b) Time for compliance three months from the date of receipt of a copy of this Judgment.

With the above directions, the O.A., is disposed of. No costs.

B.S.JAI PARAMESHWAR *one*
B.S.JAI PARAMESHWAR,

9/97 MEMBER (J)

R.RANGARAJAN,

MEMBER (A)

Date: 9th September, 1997.

Dictated in open Court.

D.R (J) *9/97*

sss.

OA.1440/96

1. The Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, Ayakar Bhavan, Basheer Bagh, Hyd.
4. One copy to Mr.J.Sudheer, Advocate,CAT., Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED: 9/8/82

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in
O.A. NO. 1440/86

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

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II Court.

